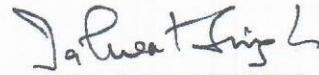


OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs) : DELHI

CIRCULAR

All the Metropolitan Magistrates (Central) and In-charge, Facilitation Centre are hereby directed to instruct their staff not to receive any chargesheet in which name and identity of the victim of the offence of rape is openly declared. It is utter and sheer violation and contempt of the law, not only of the laid down law but enacted law also.


(TALWANT SINGH)

District & Sessions Judge (HQs)
Delhi

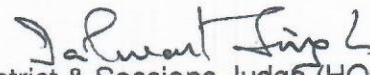
No. 1107/28672 - 28172 /Power Gaz./19

Dated 10 3 MAY 2019

Sub:-Circular

Copy forwarded for information and necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. All the Judicial Officers, Central District, Tis Hazari Courts, Delhi.
3. The Sr. AO(J)/AO(J)/In-charge, Office of CMM, Filing Section, Admin. Branch (I,II&III), General Branch, (Central), Tis Hazari Courts, Delhi.
4. The In-charge, Facilitation Centre, Tis Hazari Courts, Delhi.
5. The DCP, Central and West District, Delhi.
6. The Director, Directorate of Prosecution, Tis Hazari Courts, Delhi.
7. The Reader/PS to the undersigned.
8. The Website Committee, Tis Hazari Courts, Delhi.
9. The R&I Branch (Central) for uploading on LAYERS.


District & Sessions Judge (HQs)
Delhi